

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE

NOTIFICATION NO.53 (RE-06)/2004-2009  
NEW DELHI, DATED THE 9<sup>TH</sup> MARCH, 2007

S.O.(E) – In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby substitutes the Notification No.17(RE-2006)/2004-2009 dated 03.07.2006 and No.19(RE-2006)/2004-2009 dated 04.07.2006 respectively by the following:

- (i) “The period of validity of prohibition on exports of Pulses (except kabuli chana) shall be extended up to 31.03.2008.”
- (ii) “The transitional arrangements under Para 1.5 of the Foreign Trade Policy, 2004-2009, as amended from time to time, shall not be applicable for export of Pulses.”

The above (i) and (ii) shall be inserted in paragraph 3 of Notification No.15(RE-2006)/2004-2009 dated 27.06.2006.

2. This issues in Public Interest.

(BHAWANI SINGH MEENA)  
DIRECTOR GENERAL OF FOREIGN TRADE  
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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